

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cont. Case (Civil) No. 249 of 2021**

Satya Narayan Mahto

... **Petitioner**

**Versus**

The State of Jharkhand & Ors.

... **Opposite Parties**

-----  
(Through V.C )

**CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR**

For the Petitioner

: Mr. Onkar Nath Tewary, Advocate

For the State

: Mr. Arun Kr. Dubey, AC to GP-III  
-----

**Order No.05/Dated: 10<sup>th</sup> September, 2021**

Vide order dated 22.11.2016 a direction was issued to the Deputy Commissioner, Ranchi to examine validity of the order terminating services of the petitioner.

2. It is an admitted position that till date the Deputy Commissioner, Ranchi has not taken a final decision in the matter.

3. Whatever may be the reason, approach of the contemnor cannot be appreciated.

4. Mr. Arun Kr. Dubey, the learned State counsel states that the District Superintendent of Education, Ranchi has filed show-cause reply seeking 15 days more time for complying with the writ Court's order.

5. The Court is astonished to see that on behalf of the contemnor an officer under him has filed an affidavit seeking 15 days' adjournment – a decision has to be taken by the Deputy Commissioner, Ranchi. Apparently, a procedure unknown in law has been adopted by the Deputy Commissioner, Ranchi but at this stage the Court refrains from making any further observation and grants time for complying the order of the Court.

6. Post this matter on 24.09.2021 under the heading "Final Disposal" to be listed in the supplementary cause list.

Sd/-  
(Shree Chandrashekhar,J.)